

Central Administrative Tribunal  
Principal Bench

O.A.No.2660/2002  
M.A.No.2259/2002

(2)

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of October, 2002

1. Jitender Singh  
s/o Sh. Pancham Singh  
983, Kalyan Bass, Delhi-91.
2. Smt. Rajesh  
w/o Sh. Rajai  
r/o Jhugi No.216  
Gali No.3, Dharampura Mohalla  
Chanderpuri  
Delhi - 31.
3. Smt. Sunita  
w/o Shri Jagdish  
r/o 36/21, Trilokpuri  
Delhi - 91.
4. Nagender  
s/o Sh. Bihari Lal  
r/o 36/331, Trilokpuri  
Delhi - 91.
5. Laxman  
r/o Jhuggies  
Near 100 Quarters  
Delhi Gate  
Delhi - 2.

... Applicante

(By Advocate: Sh. Yogesh Sharma)

Vs.

1. N.C.T. of Delhi through  
The Chief Secretary  
New Sectt.  
New Delhi.
2. The Director  
Directorate of Social Welfare  
1, Canning Lane  
K.G.Marg  
New Delhi-1.
3. The Principal/DDO  
Govt. Lady Noyce School For Deaf & Dumb  
Department of Social Welfare  
GLNS. Complex, Delhi Gate  
New Delhi.

... Respondents

O.R.D.E.R(Oral)

By Shri Shanker Raju, M(J)

Heard the learned counsel.

(3)

2. In pursuance of an order passed by the Tribunal on 15.12.2000, applicant was accorded temporary status on 3.1.2002. In CP by an order dated 18.1.2002 directions have been issued to the respondents as to reengagement of the applicant on availability of work. Though it is alleged by the learned counsel that the work is available in various attached offices of the respondents, yet his request for re-engagement made through representation on 30.1.2002 has not been responded to till date.

3. Ends of justice would be met if the present OA is disposed of by directing Respondent No.2 to consider representation of the applicant, in the light of the order passed in CP and on the basis of the work of similar nature which the applicant was performing is available, for re-engagement within two weeks from the date of receipt of a copy of this order. No costs.

S. Raju  
(Shanker Raju)  
Mentioned (II)

li

*OA disposed of* 9/1/02